

THE HIGH COURT OF KERALA

A7-3845 / 2021

**Kochi : 682 031
Date : 15.01.2022**

NOTICE

Sub :- Functioning of High Court - arrangements in view of surge in Covid cases- instructions issued – reg.

Ref :- High Court Notice A7-80978 /2021 dated 03.01.2022

.....

In view of surge in Covid-19 cases in the State, it is decided to implement the following arrangements / directions with regard to the functioning of the High Court with effect from **17.01.2022 (Monday)** :-

- i Sitting of all Benches in the High Court will be through Video Conferencing. However, in exceptional cases, the Honourable Judge will decide, if any particular case is to be heard in physical mode.
- ii Filing of cases in the High Court will continue to be as per the modified instructions issued vide High Court Notice cited
- iii Entry of Advocates' Clerks shall be limited for filing purposes only
- iv Entry of Public to the High Court shall be restricted.
- v Separate box will be placed in the Atrium in the ground floor of the High Court building for dropping the physical case files for filing. Processing of the same, without any delay, will be ensured.
- vi Physical presence of Officers and staff members of High Court in the office will be regulated.

The arrangements made above will be reviewed on **11.02.2022**.

(By Order)


P. Krishna Kumar
Registrar General

To

The Advocate-General, Ernakulam.
The Director General of Prosecutions &
State Public Prosecutor, Ernakulam.
The Additional Advocate-General, Ernakulam (2).
The Additional Director General of Prosecutions, Ernakulam.

p.t.o.

The Director of the Kerala Judicial Academy, Athani.
The Member Secretary, Kerala State Legal Services Authority, Ernakulam
The Director, Kerala State Mediation and Conciliation Centre, Ernakulam
The President, Kerala High Court Advocates' Association, Ernakulam
The Vice-Presidents, Kerala High Court Advocates' Association,
Ernakulam (2).
The State Attorney, Advocate-General's Office, Ernakulam.
The Secretary, Kerala High Court Advocates' Association, Ernakulam.
The General Secretary, Kerala High Court Senior Advocates' Association,
Ernakulam.
The Secretary, Indian Law Institute, Kerala, Ernakulam
The Senior Counsel, Government of India (Taxes), Ernakulam.
The Assistant Solicitor General of India, Ernakulam.
The Chairman, Bar Council, Ernakulam.
The President, Kerala Federation of Women Lawyers, Ernakulam.
The Secretary, Rule Committee under Section 123 CPC, High Court.
The President, Kerala High Court Advocates' Clerks' Association,
Ernakulam.
The Registrar (Judicial), High Court.
All officers and Sections, High Court.
The Secretary, High Court Legal Services Committee, Ernakulam.
The Private Secretary to the Chief Justice, High Court.
The Protocol Officer, High Court.
The Public Relations Officer, High Court.
The Additional Public Relations Officer, High Court.
The Assistant Registrars and the Chief Librarian, High Court
The Private Secretaries to Judges, High Court.
The Filing and Court Officers sections, High Court.
The Kerala Judicial Academy, Athani
The IT Section, High Court .
(for publishing the notice in the High Court Website.)
The Confidential Assistants to the Director (Academics), Registrars,
Director (KJA), Director (IT) and the Additional Registrar (General
Administration), High Court.
The Admn. Records Section, High Court
The Notice Board, High Court
The File/Stock File

**Copy submitted to :- The Honourable the Chief Justice
&
The Honourable Judges**